

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 920 of 2016

Divya Kumari

... **Petitioner**

-Versus-

1. The State of Jharkhand
2. Manoj Kumar Yadav
3. Chhotu @ Prakash Yadav

... **Opposite Parties**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Md. Imtiaz Khan, Advocate
For the Opposite Party-State : Mr. Azeemuddin, A.P.P.

08/06.09.2021. This criminal miscellaneous petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Let notice be issued upon opposite party nos. 2 and 3 by ordinary process as well as registered post with A/D, for which, requisites etc. must be filed within two weeks.

Mr. Azeemuddin, learned A.P.P. for the State may file counter affidavit.

Interim order dated 14.09.2016 is extended, till the next date.

Post this matter on 16.11.2021.

(Sanjay Kumar Dwivedi, J.)

Ajay/